

(3)

Dated 12-2-92

M.P. No. 108/92
for early hearing
Fixed on 12/2/92

RB
4-2-92

Mr. G. S. Walia for the
applicant. None for the
respondents.

Keep the case for
hearing 17-6-92, M.P. No.
108/92 disposed.

(M.Y. Priolkar) (U.C. Srivastava)
M(A) V.C.

Fixed the case for
orders on submission
date: 16.3.92, on
30.3.92 &

30-3-92

Fixed the case on
30.3.92 for orders
on submission date:
16.3.92.

Sy 14/3/92

This application was permitted
to be withdrawn by our order
dated 14-9-89.
It appears that the order was
not noticed when the further order
was passed on 12-2-92. The
order dated 12-2-92 is quashed
and the earlier order dated
14-9-89 ~~stands~~ stands.
The matter is accordingly stands
as finally disposed of.

order/indent despatched
to Applicant/Respondent (s)
on 21-5-92

RAM
785

(M.Y. PRIOLKAR) (U.C. SRIVASTAVA)
M(A) V.C.